

49



GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)  
OLD TEHSIL BUILDING, MEHRAULI  
NEW DELHI-110030

F. No. 01/SDM/Meh/Misc/GC/2023/ 2823-25

Dated: 22/05/2023

To,

The Consultant (Judicial),  
Hon'ble National Green Tribunal Principal Bench,  
J69J+F7X, Faridkot House, Copernicus Marg, Near India Gate,  
New Delhi, Delhi 110001.

**Sub: Submission in the matter of Original Application No. 531/2022 titled as Sher Singh Dagar V/s Govt. of NCT of Delhi.**

Sir,

This office is in receipt of Hon'ble National Green Tribunal Principal Bench court order in the **matter of Sher Singh Dagar V/s Govt. of NCT of Delhi original application No. 531/2022.**, "wherein Hon'ble NGT has sent the present letter petition, which is treated and registered as original application, complaining that about 50 acre of land situated in front of Kharak Road/Executive club near Chandan Hola village which was acquired by DDA is lying underdeveloped since acquisition thereof. The unwanted elements/miscreants are dumping garbage with tractors in the land in question by breaking the boundary wall and are also using the land in question for piggery. They also burn garbage in the land in question and many times fire-bridge has been summoned to extinguish the fire. Their activities are causing environmental pollution and creating breathing problem to the residents of the locality making it difficult to the people of the area".

In this regard, a report was sought from Halqa Patwari and as per Patwari report the said **property i.e. Kharak Road/Executive club 'near' Chandan Hola of village falls in Saket Sub-Division.** And same has been communicated Hon'ble NGT Court also. **(Copy of Patwari report is enclosed).**

Accordingly, it is requested that to Hon'ble NGT to make necessary changes in record.

It is also requested that in future communication in this matter may kindly be addressed to SDM (Saket).

This is for kind information.




Yours faithfully,  
*Shashi*  
22/5/2023  
(DR. SHASHIPAL DABAS)  
SDM (MEHRAULI)

Copy for kind information:-


1. DM (South), M.B Road, Saket, New Delhi.
2. SDM (Saket), O/o District Magistrate (South), M.B. Road, Saket, New Delhi.

श्रीमान जी,

आमदा O.A. No. 531/2022 वीरसिंह बनाम G. NCTD  
 जी कि DDA की लगभग 50 एकड़ भूमि पर युद्धुषण  
 फैलाने की बात आता है इस विषय में कहना  
 है कि यह जगह साकत तहसील है सम्बन्धित  
 है, माननीय N.G.T. कोर्ट ने नजदीक गाँव  
 चान्दन दुला लिखा है, जबकि यह गाँव  
 चान्दन दुला तहसील मेरौली में नहीं पड़ता है  
 रिपोर्ट पेश है   
 19-5-2023  
 आनल कुमर पटवर्दी

SOM/meh.

Noted.

  
 22/5/2023

Office of the Divisional Commissioner (Revenue)  
(Environment Branch)  
Govt. of NCT of Delhi  
5-Sham Nath Marg, Delhi-54

F. 36(42)/NGT/Div.Comm./2020/2026

Dated: 19/05/2023

To,

District Magistrate  
(District- South)  
Department of Revenue,  
GNCT of Delhi

Sub: Original Application No. 531/2022 titled as Sher Singh Dagar Vs Govt. of NCT of Delhi.


Sir/Madam,

Please find enclosed herewith a copy of letter F.No. 13(28)/NGT/Forwarding/MB/UD/2019/1243-1248 dated 10/05/2023 received from Deputy Director(LB-II), Department of Urban Development, GNCT of Delhi on the subject cited above alongwith its enclosure Hon'ble NGT order dated 10/04/2023(copy enclosed), which is self-explanatory.

In view of above, it is requested to look into the matter and take necessary action accordingly.


Yours faithfully,

Encl: - As above

  
ARVIND KUMAR  
SDM-V (HQ)/NGT

Copy to:-

1. PA to Pr. Secretary, Revenue-cum-Divisional Commissioner, Deptt. of Revenue, GNCTD.

  
ARVIND KUMAR  
SDM-V (HQ)/NGT

shahri vikas MB <mbuddepartment@gmail.com>

Fwd: ORDER passed in Original Application No. 531/2022

2 messages

Shri Sanjay Goel IAS <psud@delhi.gov.in>  
To: Sonalika Jivani <addl.directorlb@gmail.com>, "K.C. Surendra" <asud2881@gmail.com>

Tue, Apr 25, 2023 at 12:21 AM

Principal Secretary (UD)  
and Director (Local Bodies)

DDLB-71/289  
26/04/2023

26/04/2023  
श्री प्रमुख  
प्रमुख

From: "Shri Naresh Kumar" <csdelhi@nic.in>  
To: "Divisional Commissioner" <divcom@nic.in>, "Shri Sanjay Goel IAS" <psud@nic.in>, "slaw" <slaw@nic.in>  
Sent: Tuesday, April 25, 2023 12:50:05 PM  
Subject: Fwd: ORDER passed in Original Application No. 531/2022

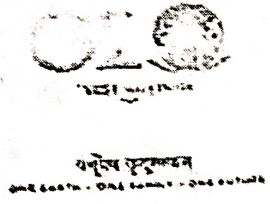
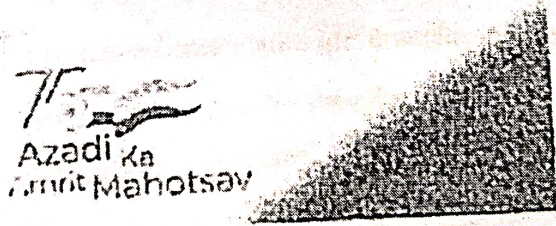
SOCCB  
श्री प्रमुख  
प्रमुख

From: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>  
To: "Dr. K.S Jayachandran" <msdpcc@nic.in>, "Shri Naresh Kumar" <csdelhi@nic.in>, "Commissioner MCD" <commissioner@mod.nic.in>, vcdda@dda.org.in, comimplg@dda.org.in, "Mekala Chaitanya Prasad" <acsouth@nic.in>  
Sent: Tuesday, April 25, 2023 12:34:19 PM  
Subject: ORDER passed in Original Application No. 531/2022

Respected Sir/Madam,

I am directed to forward a copy of the Order dated 10/04/2023 passed in Original Application No. 531/2022 Sher Singh Dagar ...Applicant Versus Govt. of NCT of Delhi ...Respondent. for your kind perusal & necessary action. for further correspondence please send all the documents on the new mail-id i.e. judicial-ngt@gov.in Kindly acknowledge the same.

REGARDS  
CONSULTANT (Judicial)  
(N.G.T.)(P.B.) New Delhi



Regards  
O/o The Chief Secretary, Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH

(By Video Conferencing)  
Original Application No.531/2022

Sher Singh Dagar

...Applicant

Versus

Govt. of NCT of Delhi

...Respondent

Date of hearing: 10.04.2023

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.

Applicant: Applicant is person (through V.C.).

Respondents: Mr. Vaibhav Agnihotri and Mr. Shaurya Punj,  
Advocates for DDA.  
Mr. Balendu Shekhar and Mr. Sriansh Prakash,  
Advocates for DPCC.  
Ms. Pooja Kalra, Advocate for MCD.

Application is registered based on a Letter Petition received by Post.

ORDER

1. Mr. Sher Singh Dagar resident of A-47, South Extn. Part-II, New Delhi-110049 has sent the present letter petition, which is treated and registered as original application, complaining that about 50 acres of land situated in front of Kharak Road/Executive club road near Chandan Holi village which was acquired by DDA is lying underdeveloped since acquisition thereof. The unwanted elements/ miscreants are dumping garbage with tractors in the land in question by breaking the boundary wall and are also using the land in question for piggery. They also burn garbage in the land in question and many times fire-brigade has been summoned to extinguish the fire. Their activities are causing environmental pollution and creating breathing problem to the residents of the locality making it difficult to the people of the area.

O. A. No. 531/2022

Sher Singh Dagar Vs. Govt. of NCT of Delhi

-2-

2. Vide order dated 02.09.2022 this Tribunal constituted a Joint Committee comprising of representative of Vice Chairman, DDA, Commissioner, Municipal Corporation Delhi, DPCC and Deputy Commissioner (South) Delhi with direction to verify the factual position and take remedial action and submit its report within one month by e-mail at judicial-ngo@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.
3. In compliance thereof report dated 25.11.2022 was submitted by the joint committee vide email dated 25.11.2022 and copies thereof were sent to the concerned authorities.
4. Status report has been filed on behalf of DDA by way of affidavit of Mr. Promod Kumar, Director Land Management, DDA, Vikas Sadan, INA, New Delhi vide email dated 07.04.2023. In the status report it has been mentioned that boundary wall which was broken/damaged has been repaired and the construction and demolition waste which was found lying at the site has been removed.
5. In the course of hearing the applicant has gone to the spot and joined the proceedings by making video call from the spot and shown to this Tribunal that solid waste/garbage is lying all over the entire area and the status report submitted before this Tribunal is patently false and factually incorrect.
6. In view of the observations in the application and report of the Joint Committee we consider it appropriate to have the response of Government of NCT Delhi through its Chief Secretary, DPCC through its Member Secretary, DDA through its Vice Chairman, Municipal Corporation of Delhi through its Commissioner and the District Magistrate (South), Delhi who are impleaded as respondents no. 1 to 5 respectively.
7. The registry is directed to prepare and attach the memo of parties with the application and issue notices to the respondents no. 1 to 5.

8. Mr. Vaibhav Agnihotri, and Mr. Shaurya Punj, Advocates have appeared and accepted notice for DDA, Mr. Balendu Shekhar, and Mr. Sriansh Prakash, Advocates have appeared and accepted notice for DPCC and Ms. Pooja Kalra, Advocate has appeared and accepted notice for MCD and they seek time to file their replies/response.
9. Reply on behalf of on the respondents be filed within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
10. In view of the fact that patently false and factually incorrect report has been submitted by Mr. Promod Kumar, Director Land Management, DDA, VikasSadan, New Delhi, show cause notice be issued to him for appearance before this Tribunal in person to show cause as to why appropriate action be not taken against him for filing false/factually incorrect affidavit before this Tribunal.
11. List for further consideration on 25.05.2023.
12. A copy of this order be forwarded to the Chief Secretary, Government of NCT of Delhi; Member Secretary, DPCC; Vice Chairman, DDA; Commissioner, Municipal Corporation of Delhi and the District Magistrate(South), Delhi by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 10, 2023  
N